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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

C.P. No. 158/1996
In
OA No. 2449/1990

New Delhi this the 30th Day of August, 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

Hon'ble Shri R.K. Ahooja, Member (A)

Shri Mangat Ram,
S/o Late Shri Amar Singh,
Resident of Village and
P.O. Horta P.S. Murad Nagar,
Distt. Ghaziabad, U.P.

Applicant

(By Advocate: Mrs Meera Chibber)

Vs

Shri Nikhil Kumar,
Commissioner of Police,
Police Headquarters,
MSO Building, IP Estate,
New Delhi.

Respondent

(By Advocate: Shri Rajinder Pandita)

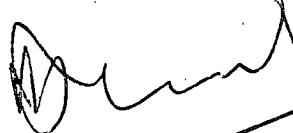
O R D E R (Oral)

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

This Contempt Petition arises out of the order passed in OA No. 244/90 dated 12.1.1995 directing to dispose of the appeal within the period of three months from the date of receipt of a copy of the order. Alleging that the respondent has not complied with the directions contained in the order, this CP has been filed by the petitioner. Notice was served on the respondent. Today when the matter came up for hearing, Shri Pandita learned counsel for the respondent states that the appeal has been disposed of in favour of the petitioner vide order dated 19.8.1996 that the respondent regret the delay in the disposal of the appeal. A copy of the order allowing the appeal and setting

aside the order of premature retirement has been produced for our perusal. An affidavit in reply to the CP has not been filed but Shri Pandita states that he was unwell for a couple of days that was why he could not have the affidavit filed. However, he states that the respondent appologise for the delay and submits that it was not intentional. Taking into account the fact that the directions contained in the order of the Tribunal has since been complied with though belatedly. We do not consider it necessary to proceed with this matter further. Learned counsel of the petitioner states that the petitioner had to be considered for promotion also, as a consequence of the ~~appellant's~~ order. That is not a matter with which we are concerned with ~~for~~ any such grievance it is for the petitioner to seek appropriate relief. Hence the CP is dismissed. Notice discharged.


(R.K. Ahooja)
Member (A)


(A.V. Haridasan)
Vice Chairman (J)

Mittal